

Food Safety and Standards Authority of India
(A Statutory Authority established under Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated the ~~11th~~ August, 2023

Adopted and Confirmed Minutes of the Meeting

Subject: Adopted and Confirmed minutes of 39th Meeting of CAC-reg

The draft minutes of the 39th Meeting of Central Advisory Committee held on 9th March, 2023 at Panaji, Goa chaired by the CEO, FSSAI was adopted and confirmed in the 40th CAC meeting held on 25th May, 2023 considering the comments/inputs received from the member. The adopted and confirmed minutes of the 39th meeting is enclosed herewith for information please.



(Sharad Rao)
Joint Director (RCD)

Encl: As above

To:

- i. All CAC members;
- ii. Special invitees;
- iii. FSSAI officials.

Copy to:

PS to CEO, FSSAI

Minutes of the meeting of Central Advisory Committee (CAC)			
Date	9 th -10 th March, 2023	Time	9: 30 AM
Location/Venue	Panaji, Goa	Meeting No.	39 th
List of Attendees	Annexure 1		
Welcome	<p>CEO, FSSAI welcomed all the members present in the meeting and apprised the members on the achievements of various divisions of FSSAI in last one year towards Regulatory Compliance, Food Product Standards, Import, Quality Assurance, Eat Right Initiatives and Awareness, Training and Capacity Building and Information Technology (IT) for their information and updates.</p> <p>CFS, Madhya Pradesh gave the presentation on nutritional aspects of Millets , awareness activities on millets and Millet Mela organised in the state of Madhya Pradesh before the CAC members for their information.</p>		
Key discussion points on Agenda Items placed in the meeting			
Agenda Item	Key discussion points		Action required by:
1.Disclosure of interest by members	Members present at the meeting completed their Specific Declaration of Interest and Declaration concerning Confidentiality.		CAC members
2.Confirmation of minutes of 38 th Meeting of CAC	The minutes of 38 th meeting of CAC was adopted and confirmed by members of CAC with no further comments and inputs.		
3.Action Taken Report on decision taken in the 38 th meeting of CAC	The CAC members noted the action taken report on decision taken in 38 th meeting of CAC. It was pointed out that action taken report has been received from 24 States/UTs namely Assam, Chandigarh, Punjab, Himachal Pradesh, Bihar, Gujarat, Chhattisgarh, Tamil Nadu, Kerala, Sikkim, Puducherry, Uttar Pradesh, Nagaland, Madhya Pradesh, Manipur, Tripura, Meghalaya, Ladakh, Odisha, Dadra & Nagar Haveli and Daman & Diu, Rajasthan, Uttarakhand, West Bengal and Maharashtra . Other States/UTs were requested to submit the ATR at the earliest .		States/UTs
4. Review of performance of States/UTs on 3 rd Quarterly Report of 2022-23	<p>The committee discussed the forms of 3rd Quarterly State Performance Report of FY 2022-23. The observations made and decisions taken are as follows: -</p> <p>a. States/UTs :</p> <ol style="list-style-type: none"> i. To create posts for recruitment of Designated Officers and FSOs and fill vacant posts, if any, to strengthen the enforcement machinery in the country. ii. To constitute/reconstitute DLAC and SLAC, as per the composition prescribed under sub regulation 2.1.15 of FSS (Licensing and Registration of Food Businesses) Regulation 2011 (link: https://fssai.gov.in/cms/advisorycommittee.php) and to 		<p>a):States/UTs;</p> <p>b) FSSAI: RCD, QA and Training Division</p>

- organize SLAC and DLAC meetings in a timely manner.
- iii. To ensure the inclusion of Consumer organizations as member of the SLAC/DLAC.
 - iv. To upload list of SLAC & DLAC on the FSSAI/State CFS/FDA website.
 - v. To make efforts to bring more food businesses under the regulatory regime through licenses and registration and to ensure involvement of Consumer Organisations/Civil Society Organisation (CSOs) in each of the States, for identifying/reaching out to the FBOs for registration and/licensing, and for renewal.
 - vi. To organise camps for licensing and registration as per the target provided under MoU for sensitization of FBOs.
 - vii. To ensure minimization of pendency of state license & Registration applications by timely reviewing applications at FSO/DO level and sensitizing FBOs for timely reply to queries.
 - viii. To ensure timely processing of applications so as to avoid auto-generation of licenses and Registration.
 - ix. To prioritize inspection of high risk food category as per RBIS and complete the targets assigned in FoSCoS.
 - x. To undertake inspections only through FOSCORIS and increase the minimum quarterly inspection target from 15 to 20 per FSO w.e.f 1st April, 2023.
 - xi. To increase the minimum quarterly targets of surveillance sampling from 15 to 30 per FSO and decrease the minimum quarterly targets of legal samples from 30 to 20 samples per FSO w.e.f 1st April, 2023.
 - xii. To plan special surveillance drives considering the rise of food poisoning and adulteration cases of commonly consumed food products during the season like festivals, marriages, events etc and prepare yearly plan of action based on surveillance/ intelligence gathering and share the reports with FSSAI.
 - xiii. To coordinate with National Dairy Development Board and Department of Animal Husbandry and Dairying of their respective States/UTs for effective surveillance drive to ensure the quality and safety of milk and milk products.
 - xiv. To expedite filing of adjudication and criminal cases and review the status of cases filed
 - xv. To schedule meeting with ADMs for faster disposal of Adjudication cases and also now onwards, the data for the adjudication cases and criminal cases to be reviewed annually instead of quarterly basis considering the time of prosecution permitted by FSS Act.
 - xvi. To ensure resolving consumer grievances within

stipulated time frame.

- xvi. To take active participation in activities under Eat Right India initiative for building food safety awareness by taking up activities of certification of clusters, Eat Right Campus & Schools and Hygiene Rating.
- xviii. To expedite the NABL accreditation of state/UT laboratory
- xix. Maharashtra, Rajasthan, Andhra Pradesh, Karnataka, Puducherry, Sikkim and West Bengal are requested to obtain NABL Accreditation for non-accredited State Food Testing Laboratories (SFTL) and thereby register on INFoLNET.
- xx. 7 labs (3 labs in Karnataka and 1 each in Bihar, Jharkhand, Maharashtra and Uttar Pradesh) are not yet registered on INFoLNET to register on INFoLNET without further delay.
- xxi. To ensure the participation of SFTL in Proficiency Testing Programme, Inter Lab Comparison and encourage all technical personnel to participate in hands on training programmes organised by FSSAI regularly.
- xxii. To operationalize and utilize HEE available in the state/UT laboratory.
- xxiii. State of Bihar, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Manipur and West Bengal are requested to utilise the grants as per timelines.
- xxiv. State of Gujarat, Haryana, Karnataka, Manipur, Puducherry, Rajasthan and Uttarakhand are requested to submit the UC for utilised grants.
- xxv. All States to submit Utilization Certificate in proper format to FSSAI for grants released to SFTLs.
- xxvi. State of Assam, Delhi, Ladakh, Manipur, Mizoram, Punjab, Sikkim and Uttarakhand have not provided Monthly progress reports on FSW in due timelines i.e. 7th of every month.
- xxvii. State of Bihar, Haryana, Maharashtra, Meghalaya, Nagaland, Rajasthan and Telangana are not utilizing FSW optimally.
- xxviii. All states mentioned above are requested to follow the timelines for submitting Monthly progress reports and utilize the FSW for training, testing and awareness programmes.
- xxix. All CFS are requested to appoint nodal officer to collect and compile data on food sample testing in the food testing infrastructure (form 7) of respective states.
- xxx. To utilise FSW for all three activities i.e. Training, Testing and Awareness.
- xxxi. To organise FoSTAC training programmes by utilizing funds provided under MoU for basic trainings
- xxxii. To regularly monitor the FOSTAC trainings

	<p>programmes conducted in the state/UT</p> <p>xxiii. DOs/FSOs to schedule FoSTAC trainings programmes for FBOs by selecting the FoSTAC training agencies earmarked by FSSAI in the venue decided by State/UT</p> <p>e) FSSAI:</p> <ol style="list-style-type: none"> i. RCD to issue clarification that for consumer complaints or cases concerned with Central licenses where, immediate action is required (e.g. cases related to food poisoning/unsafe food), States/UTs are authorized to take necessary action without delay. However, for other complaints/cases, the same may be forwarded to Regional Directors, FSSAI for further action. ii. RCD to issue clarification that during VIP duty, States/UTs are authorized to conduct inspection and do sampling for Central Licence also. iii. QA Division to organise meeting with the Department of Fisheries for coordination and setting up of hygienic and safe fish markets in the country. iv. Training division to share schedule of FoSTAC training programmes with States/UTs (especially at district level)" 	
<p>5. MoU between FSSAI and States/UTs for Strengthening of Food Safety Eco-system in the Country and Utilization Certificate status</p>	<p>States/UTs:</p> <p>a) Hiring of contractual FSOs: To fill the vacant posts of FSOs against the sanctioned strength, the States/UTs may hire the FSOs on contract for legal sampling and inspection subject to the fulfilment of following terms and conditions:</p> <ol style="list-style-type: none"> i. The Public Service Commission/ Recruitment Terms and Policy of the concerned state shall support the hiring of FSO on contractual basis. ii. the fulfilment of the qualification of FSO laid down in rule 2.1.3 of FSS Rules, 2011. iii. The notification of FSO by the Commissioner of Food Safety for specific time period. iv. It shall not be through an outsourcing agency or the outsourcing requirements to be met with the permission of state PSC. <p>-States/UTs to ensure training and notification of contractual FSOs in case they are hired by state/UT and simultaneously work on recruitment of full time FSOs.</p> <p>b) Work plan under MoU:</p> <ol style="list-style-type: none"> i. Haryana to confirm fund share pattern and submit work plan ii. States/UTs to expedite the submission of documents sought by FSSAI for release of 2nd tranche. 	<p>States/UTs</p>

	<ul style="list-style-type: none"> iii. States/UTs to expedite the submission of clarifications sought pre or post VC by FSSAI. iv. States/UTs to send work plan proposals for FY 2023-24 in line with the Standard rate document shared with states/UTs. v. States/UTs, with fund sharing ratio of 60:40 or 90:10 to submit documentary evidence of receipt of their State/UT share in the FY 2021-22 and 2022-23. 	
<p>6. Recent Developments in Food Safety Compliance System [FoSCoS]</p>	<p>The States/UTs were apprised on the recent development in the FoSCoS for their updates and information.</p> <p>IT division, FSSAI</p> <ul style="list-style-type: none"> i. To make the provision to view the pendency of application of licences and registration at the end of DOs and FBOs separately in FoSCoS portal ii. To make the provision for DOs to view the application of license and registrations after their instant renewal (list of instantly renewed Licences and Registration). <p>RCD Division, FSSAI</p> <p>To write to States/UTs to translate the content of FoSCoS Portal into their local/vernacular language to include the same in the FoSCoS portal to facilitate FBOs/States/UTs to view the content of the portal in their vernacular language for ease of doing business.</p>	<p>IT Division and RCD, FSSAI</p>
<p>7. Status of Sampling Details in FoSCoRIS/ FoSCoS</p>	<ul style="list-style-type: none"> i. Hygiene rating and Third party audits of High risk businesses to be linked with RBIS to reduce the pendency in inspection of RBIS. ii. For ranking states in Food Safety Index 2023-24, data available on FOSCORIS/FOSCOS will only be considered. States/UTs to do sampling by FOSCORIS only. iii. CFS shall ensure that 100% of the lifted samples shall be entered into the FoSCoS portal iv. CFS shall direct the food safety officers that they shall allocate the samples to lab on the FoSCoS for the availability of online lab testing report of that sample. 	<p>States/UTs</p>
<p>8. Eat Right India Initiatives</p>	<p>a) States/UTs:</p> <ul style="list-style-type: none"> i. To coordinate with Municipal corporations/local Urban Body to identify the areas which can be developed as healthy and hygienic food street to achieve the target of 1 food street per district. ii. To publicize and promote the consumption and production of millets to sensitize consumers towards the importance of including millets in their regular diet. iii. To coordinate with the Department of Education in setting up Health clubs in schools under their 	<ul style="list-style-type: none"> a) States/UTs b) SBICD, FSSAI

	<p>jurisdiction</p> <ul style="list-style-type: none"> iv. Ahmedabad Rural (Gujarat), Pulwama, Doda and Baramulla (J&K) which have received the Double payment to surrender the funds back to FSSAI Account and submit UC v. In cases, where the State has not conducted the event, for final adjustment the districts should return the amount to FSSAI latest by 31st December 2022 or alternatively the same may be utilized to organize Eat Right Millet Mela. vi. States/UTs to share utilization certificate (UC) for the 50% advance payment released to them for Eat Right Walkathon and Eat Right Melas along with the statement of expenditure latest by 31st March 2023 so that balance amount (if any) can be disbursed from FSSAI <p>b) SBCE, FSSAI</p> <ul style="list-style-type: none"> i. To write to the Ministry of Education in setting up Health clubs in schools under CBSE across the country, like Kendriya Vidyalayas and Navodya Vidyalayas. ii. To share SOP with States/UTs for setting up Health clubs in schools. iii. To write to the Department of Urban Development/Urban Local Bodies/ Municipal Affairs to include Designated officers of States/UTs as a part of Town vending Committee. iv. To write to States/UTs to translate the Eat Right awareness material in their vernacular language for better outreach at mass level. 	
<p>9. Training and Capacity building Qualification of Food Safety Officer</p>	<p>a)States/UTs:</p> <ul style="list-style-type: none"> i. States/UTs may give training order to any agency approved by FSSAI from the list available on website and utilize the funds provided under MoU for basic trainings. ii. States/UTs may report fraudulent activity, if any, regarding FoSTAC training partners to FSSAI for the necessary action. iii. States/UTs to send the details of nodal officer to Training division, FSSAI so that login details may be shared which will enable the nodal officers to monitor the ongoing online training programs in their respective State/UT <p>b)HR Division, FSSAI</p> <ul style="list-style-type: none"> i. Qualification of Food Safety Officer- CAC members were informed that an Expert Committee comprising of senior officers of concerned divisions of FSSAI and representatives 	<p>bi- Training Division ii,iii,iv) States/UTs</p>

	<p>from other organizations related to streams specified in the qualification of Designated Officer, Food Safety Officer and Food Analyst along with representatives from University Grants Commission has been constituted to address the issues related to qualification of Food Safety Officer and Food Analyst. States/UTs were invited for participation in the meetings of committee.</p> <p>ii. To inform States/UTs regarding the proceedings of the Committee Meeting</p> <p>c) Training Division, FSSAI</p> <p>i. To share the list of authorised FoSTaC training partners with States/UTs"</p>	
<p>10. Credible Food Testing and Effective Surveillance</p>	<p>a) States/UTs:</p> <ol style="list-style-type: none"> i. To send proposals for setting up of labs and their upgradation to FSSAI for technical and financial assistance. ii. To encourage setting up of private labs and their notification. iii. All 29 SFTLs where labs were equipped with HEE excluding Kerala (Ernakulum, Thiruvananthapuram and Kozhikode) and Gujarat (Rajkot) to apply for integrated assessment and share the timeline for the same. iv. All States/UTs equipped with Mobile Food Testing Laboratories (FSW) to ensure testing of 10 samples of milk per day/FSW. v. SFTL Aurangabad (Maharashtra), Meerut (UP) and Bengaluru (Karnataka) to submit the proper road map for obtaining NABL under Integrated Assessment for processing of their applications for notification of the labs vi. 16 SFTLs [AP-1, Karnataka-1, Maharashtra-12, Puducherry-1 and Sikkim-1] which are under discontinuation and have yet not applied for NABL accreditation to expedite submission of applications to NABL and intimate the same to FSSAI. vii. All the SFTLs other than 4 mentioned above in agenda note 10.1 (4) to adhere to the timeline to get NABL under integrated assessment system (i.e. 30th June, 2023) and the SFTLs which are already notified by FSSAI to obtain NABL under Integrated Assessment by 30th June 2023 as per the FSSAI notice dated 2nd September, 2022 viii. All the approved SFTLs on INFoLNET 2.0 to upload all the analysis reports on INFoLNET. ix. SFTLs of Bihar, Karnataka & Jharkhand to expedite the 	<p>a) States/UTs b) QA and HR division, FSSAI</p>

- process of registration on the INFOLNET 2.0 portal
- x. SFTLs having the HEE operational with them, to submit information on both regulatory and surveillance samples analysed by the labs on a monthly basis. Further, these SFTLs to add more food categories in order to increase sample load so as to utilize the installed capacity of the instrument.
 - xi. SFTLs at Bihar, Jharkhand and Maharashtra to operationalise the HEE without further delay and submit a timeline for the commencement of testing and status of NABL accreditation/ application.
 - xii. All SFTLs equipped with HEE to apply for ISO/IEC 17025 accreditation under FSSAI-NABL integrated assessment.
 - xiii. All SFTLs equipped with HEE under CSS to make payments to the vendor as per terms and conditions of the Rate contract.
 - xiv. All SFTLs equipped with HEE under CSS to submit the utilization certificate for the grants utilized as per GFR-12C.
 - xv. State/UT of Jharkhand (Ranchi), Manipur (Lamphel), Odisha (Bhubaneswar), Rajasthan (Jaipur, Jodhpur) and Tripura (Agartala) to submit MPRs for the month of November/December 2022 at the earliest.
 - xvi. To follow the timeline for submission of MPRs (7th of every Month).
 - xvii. State/UT of Andhra Pradesh (Visakhapatnam), Haryana (Karnal), Karnataka (Mysore), Maharashtra (Aurangabad) Sikkim (Singtam) West Bengal (Siliguri) to provide the updates on setting up of basic food testing laboratories under CSS and expedite the procurement of equipment.
 - xviii. Manipur (Moreh) to share the status of setting up of new food testing laboratory under CSS
 - xix. Telangana (Hyderabad) to initiate the sample analysis without further delay.
 - xx. All SFTLs apply to NABL for obtaining ISO/IEC 17025 accreditation (if already obtained accreditation, apply for integrated assessment) and share the timeline for that.
 - xxi. Tamil Nadu to expedite the process of procurement of equipment for Microbiology lab at SFTL, Madurai.
 - xxii. Bihar (Patna), Karnataka (Bengaluru) to issue work order to respective vendors with intimation to FSSAI.
 - xxiii. UP (Varanasi), Tamilnadu (Guindy), West Bengal (Kolkata), Puducherry, Nagaland (Kohima), Haryana (Chandigarh), MP (Bhopal), AP (Vishakhapatnam), Sikkim (Singtam), Gujarat (Rajkot, Bhuj), Rajasthan (Jodhpur, Kota, Alwar, Udaipur), Karnataka (Belagavi), Himachal Pradesh (Kandaghat) to convey the technical

	<p>feasibility of Setting up of Microbiology Laboratory in accordance to the inputs / preliminary work suggested by Vendor. State to follow up with the respective vendor for getting layout for microbiology laboratory and send it to FSSAI Vetting Committee</p> <p>xxiv. To make all the FSWs operational.</p> <p>xxv. To hire manpower on contract basis immediately and train them before their deployment in the field.</p> <p>xxvi. States which are not performing any activity or performing less than 3 activities to utilize FSWs for all the 3 activities efficiently and effectively.</p> <p>xxvii. To encourage nominations of laboratory personnel for all types of training</p> <p>xxviii. To procure the approved RAFT utilizing funds provided under MoU</p> <p>xxix. All States/ UTs where procurement of equipment required for fortified rice testing is pending/under process to expedite the procurement process and make the equipment functional.</p> <p>xxx. State of Assam, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Odisha and Uttarakhand to equip the laboratories and complete the training, method validation for Fortified Rice Kernel and fortified Rice Testing.</p> <p>b) QA and HR division,FSSAI:</p> <p>TA/DA to be provided to the officials for the training to be organized by QA division , FSSAI and the funds for the same may be sought under MoU by States/UTs. HR division to formulate guidelines for the TA/DA claims and reimbursement accordingly.</p>	
<p>11. Any other agenda with the approval of the Chair</p>	<p>A detailed deliberation on the status of draft Food Safety and Standards (Labelling and Display) Amendment Regulations 2022, which recommended Front of the Pack Nutrition Labelling (FoPL) (draft notified on 13.09.2022) had taken place. CEO, FSSAI and consumer representative participated in the discussions to share their views on the draft notification and way forward.</p>	
<p>Concluding Remarks of CEO, FSSAI</p>	<p>At the conclusion of the meeting, CEO, FSSAI reiterated the importance of surveillance drives and sampling to ensure safe and hygienic food especially during festivals, events, marriage, community gatherings, rainy season etc. He stressed on timely resolution of consumer grievances and transparency in the system.</p> <p>CEO also advised the States/UTs and Regional Offices to ensure lifting of about 5 Lakh Samples by March 2024.</p> <p>He further emphasised on publication of enforcement activities conducted by DOs and FSOs for awareness of consumers. He thanked the state of Goa team for their wholehearted effort in organising the CAC meeting and confirmed holding 40th CAC meeting and "Chintan Shivir" physically in the State of Telangana.</p> <p>CEO, FSSAI further, appreciated the efforts of States/UTs along with the Food</p>	

Safety team at HQ in improving the quality of review mechanism with time. He acknowledged that the inputs and advices received during these review meetings with increased engagement of the States/UTs, have helped in learning key areas of importance at ground level, which in turn helped the Authority in taking policy decisions, creating new systems, and setting standards.

The meeting ended with a vote of thanks to all the members of States/UTs and other CAC members.

(G. Kamala Vardhana Rao)
Chief Executive Officer, FSSAI

ANNEXURE – I

List of Participants

1. Sh. G.Kamala Vardhana Rao, IAS, CEO, FSSAI- In Chair

Representatives of Ministries/ Departments: -

1. Sh. Neeraj Arora, Deputy Director, M/o MSME
2. Sh. Sharad N. Hulale, Undersecretary, M/o Food Processing Industries
3. Sh. Ajith Kumar K, Assistant Commissioner, D/o Animal Husbandry and Dairying

Commissioners of Food Safety of States/UTs:

1. Ms. Neha Bansal, Commissioner of Food Safety, NCT of Delhi
2. Ms. Jyoti J. Sardesai, Commissioner of Food Safety, Goa
3. Dr. H. G. Koshia, Commissioner of Food Safety, FDCA, Gujarat
4. Sh. Shakeel-UI-Rehman, Commissioner of Food Safety, Jammu and Kashmir
5. Dr. Sudam Khade, Commissioner of Food Safety, Madhya Pradesh
6. Sh. V. Vumlunmang, Commissioner of Food Safety, Manipur
7. Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal

Members from various fields (Other than CFS):

1. Sh. Chinnusamy C, Retd. Professor, Agriculture
2. Ms. Gunjan Jha, Subject Matter Specialist, Agriculture
3. Sh. George Cheriyan, Director, CUTS, Consumers
4. Dr. Balwinder Bajwa, Director & CEO, EFRAC Lab, Food laboratories
5. Sh. Manoj Pareek, Head R&D, HUL, Food Industry
6. Dr. Devinder Dhingra, Principal Scientist, ICAR, Research Bodies

Representatives from States/UTs:

1. Sh. N. Purna Chandra Rao, Director FAC & DO, Andhra Pradesh
2. Sh. Anupam Gogoi, Food Analyst, Assam
3. Sh. T.P Singh, D.O-cum-Food Safety Officer, Bihar
4. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
5. Dr. R.K. Shukla, Dy. Commissioner of Food Safety, Chhattisgarh
6. Sh. Prithvi Singh, Designated Officer, Haryana
7. Sh. Neeraj Kumar, IAS, Joint Commissioner of Food Safety, Himachal Pradesh
8. Sh. Dr. Premananda K, Designated Officer, Karnataka
9. Sh. Jacob Thomas, Joint Commissioner of Food Safety, Kerala
10. Dr. S.D. Balakrishnan, Designated Officer, Puducherry
11. Ms. Ravneet Kaur Sidhu, Director FDA, Punjab
12. Dr. C.L. Meena, Joint Commissioner of Food Safety, Rajasthan
13. Dr. Tekendra Rai, Principal Director, Sikkim
14. Dr.T.A. Devaparthasarathy, Director and Additional Commissioner of Food Safety, Tamil Nadu
15. Ms. Anuradha Majumdar, Deputy Commissioner of Food Safety, Tripura
16. Sh. Ganesh Chandra Kandwal, Deputy Commissioner of Food Safety, Uttarakhand
17. Sh. Divyanshu Patel, Spl. Secretary & Additional Commissioner of Food Safety, Uttar Pradesh

FSSAI Officials: -

1. Ms. Inoshi Sharma, ED (CS)
2. Sh. Rajeev Kumar Jain, ED (HR)
3. Dr. Satyen Kumar Panda, Advisor, QA
4. Dr. Ajai Prakash Gupta, Director, QA
5. Sh. B.S. Acharya, Director-Eastern region
6. Sh. Anil Mehta, Director-Southern region
7. Ms. Pritee Chaudhary, Director -Western region
8. Sh. S Sharad Rao, Joint Director, RCD
9. Ms. Apoorva Srivastav, Assistant Director
10. Dr. Rahul Warahpande, Assistant Director
11. Ms. Srishti Sharma, CFSSO
12. Sh. Pardeep Singh, TO
13. Sh. Udit Kumar Saini, Assistant

Members, Representatives and Officials joined through Video Conferencing: -

1. **Dr. Shamla Iqbal, Commissioner of Food Safety, Karnataka**
2. **Sh. Abhimanyu Kale, Commissioner of Food Safety, FDA, Maharashtra**
3. Ms. Indrani Kar, Principal Advisor, Food Industry
4. Dr. Sandeep Kumar Sharma, Senior Scientist, CSIR-IITR, Research Bodies
5. Dr. Satyendra Kumar, Director, M/o Environment, Forest and climate change
6. EDH, Railway Board

7. Sh. Rakesh Yadav, Director, RCD, FSSAI
8. Sh. Suresh Chand, JS health, Dadra and Nagar Haveli and Daman & Diu
9. Sh. Lokam Mangha, Deputy Commissioner of Food Safety, Arunachal Pradesh
10. Sh. O.D. Sangma, Deputy Commissioner of Food Safety, Meghalaya
11. Ms. Seema Kumari Udaipuri, Deputy Secretary, Jharkhand
12. Sh. T Vijaya Kumar, Deputy Food Controller, Telangana
13. Sh. Sendongkaba Jamir, ACF, Nagaland
14. Sh. N Ramadasan Nair, Designated Officer, Andaman & Nicobar
15. Sh. Tamchos Gurmet, Designated Officer, Ladakh
16. Ms. Pratikshya Das Mahapatra, FSO, Odisha

Regrets:

1. Dr. S Ayyappan, Chairperson, Scientific Committee, and Chancellor (Member)
2. Dr. S. P. Vasireddi, Chairman, Vimta Labs, Food laboratories (Member)
3. Ms. S. Saroja, Executive Director, Citizen Consumer and Civic action group (CAG), Consumers (Member)
4. Commissioner of Food Safety, Lakshwadeep
5. Commissioner of Food Safety, Mizoram
6. CFS of States/UTs (Andaman & Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Dadra and Nagar Haveli and Daman & Diu, Haryana, Himachal Pradesh, Jharkhand, Kerala, Ladakh, Meghalaya, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttarakhand, Uttar Pradesh). However, representatives of these CFS of States/UTs have attended the meeting on their behalf and are indicated in the participant list above.

* Mistakes in the spelling of any name or missing names are unintentional and are regretted.

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